

**Notifications under Mines and Minerals (Regulation and Development) Act, 1957**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA) : Sir, on behalf of Shri Balram Singh Yadav, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—

- (1) The Mineral Concession (Amendment) Rules, 1990 published in Notification No. G.S.R. 197(E) in Gazette of India dated the 1st April, 1991.
- (2) The Mineral Conservation and Development (Amendment) Rules, 1990 published in Notification No. G.S.R. 227(E) in Gazette of India dated the 22nd April, 1991.

*Placed in Library. See No. LT-314 91*

**Notifications under Union Territories Act, 1963 and Central Reserve Police Force Act, 1949**

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, on behalf of Shri M. M. Jacob, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 51 of the Government of Union Territories Act, 1963 :—
  - (i) S.O. 19(E) published in Gazette of India dated the 12th January, 1991 containing President's Order dated the 12th January, 1991 regarding suspension of operation of certain provisions of the Government of Union Territories Act, 1963 in relation to the Union Territory of Pondicherry for a period of six months with effect from the 12th January, 1991.
  - (ii) S.O. 153(E) published in Gazette of India dated the 4th March, 1991 containing President's

Order dated the 4th March, 1991 dissolving the Legislative Assembly of the Union Territory of Pondicherry with immediate effect and directing that the provisions of the order shall have effect subject to certain modifications mentioned in the Notification.

- (iii) S.O. 447(E) published in Gazette of India dated the 4th July, 1991 rescinding the Order made by the President on the 12th January, 1991 in relation to the Union Territory of Pondicherry.

*[Placed in Library. See No. LT-315 91]*

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949 :—
  - (i) The Indo-Tibetan Border Police Company Commander (Engineer) Recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 378 in Gazette of India dated the 29th June, 1991.
  - (ii) The Indo-Tibetan Border Police Commandant (Engineer) and Assistant Commandant (Engineer) Recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 379 in Gazette of India dated the 29th June, 1991.

*[Placed in Library. See No. LT-316 91]*

**Notification under Cost and Works Accountants Act, 1959**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Sir, I beg to lay on the Table a copy of the Notification No. S.O. 2544 (Hindi and English versions) published in Gazette of India dated the 29th September, 1990 specifying the four regional consti-